

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/145/ (IB)/2017  
NAME OF THE PETITIONER(S) : V. AJAY PRAKASH  
NAME OF THE RESPONDENT(S) : KK FLATS PVT LTD  
UNDER SECTION : 433 ( e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

**ORDER**

Counsel for the petitioner present. Counsel for the respondent present. Counsel for the petitioner submitted that the evidence of the default has been placed on record and a notice was issued wherein, in the reply notice, it has been stated by the corporate debtor that the amount outstanding has been paid. Today, the counsel along with the corporate debtor has submitted some of the documents as per which they claim that the amount outstanding has been paid. But, the counsel for the petitioner has drawn our attention towards the Income Tax Return filed for the year 2012 -2013 wherein the outstanding is shown and also in the balance-sheet. Keeping in view the circumstances, the counsel for the respondent corporate debtor is directed to file a detailed reply along with the documents supporting their claim that the outstanding debt has been paid to the financial creditor. Put up on **13.06.2017 at 02.30 P.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)